

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No. 249-250 of 2019

IN THE MATTER OF:

Asha Kiran.

...Appellant

Versus

Union of India.

...Respondent

With

Comp. Appeal (AT) No.251-252 of 2019

IN THE MATTER OF:

Aakanksha Bawa.

...Appellant

Versus

Union of India.

...Respondent

Present:

For Appellant:- Mr. Rajiv bansal, Sr. Advocate along with Mr. Sachin.M, Mr. Anant Nigam and Mr. Mayank Agarwal, Advocates.

For Respondent: Mr. C.Balooni, Assistant Director for Respondent No.1

O R D E R

25.02.2020 Learned counsel for the Respondent further seeks time to file Reply of I.A No. 3096 of 2019 and counter of the main Appeal.

He also submits that arguing counsel is not available today so he seeks adjournment. Prayer allowed.

We make it clear that no further adjournment will be allowed.

Let the matter be fixed on **2nd March, 2020**

[Justice Mr. Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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